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O.A.NO.818 OF 2006

ORDER DATED 30.11.06

M.A.779/06

Heard Mr.S.C.Samantray,Ld.Counsel for the Applicant and Mr.S.K.Ojha,Ld.Standing Counsel for the Respondents.

M.A.779/06 has been filed by the Counsel for the Applicant praying for allowing the applicants to prosecute the case jointly.

Prayer is allowed. M.A.779/06 is disposed of accordingly.

PR3/7¹
MEMBER(ADMN.)

ORDER NO.2(DATED 30.11.06)

Heard Mr.S.C.Samantray,Ld.Counsel for the Applicant and Mr.S.K.Ojha,Ld.Standing Counsel for the Respondents; on whom a copy of this O.A. has already been served.

2. Applicant' husband while continuing as Gangman under South Eastern Railway died. The Applicant(Dulli Singh) who is second wife to the ex-railway employee has made representation dated 16.08.06 followed by another dated Sept.2005 and another dated 03.08.06(Annexure-A/4 series) to the Divl. Personnel Officer(Setter), S.E.Railway, Kharagpur (Res.No.4) for payment of pensionary dues which are pending with him for disposal.

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3. In view of the above, Res.No.4 is directed to dispose of the representation which is pending with him within one month from the date of receipt of this order.
4. With the above, this O.A. is disposed of at the admission stage.
5. Copy of this order along with copy of the O.A. be sent to the Res.No.4 by speed post, the cost of which be borne by the Counsel for the Applicant as agreed by him. And free copies of this order be given to the Counsel for both the parties.

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MEMBER(ADMN.)